

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.15  
I.A No.513/2024 in  
C.P. (IB) No.111/BB/2024**

**IN THE MATTER OF:**

Indian Bank  
Vs.  
Mr. R Sudarshan

... Petitioner  
... Respondent

**Order under Section 95 (1) of IBC, 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Ravishankar Devarakonda

**ORDER**

**I.A No.513/2024**

1. Heard the Learned Resolution Professional.
2. The Ld. Resolution Professional stated that the Personal Guarantor is refusing to accept the notice. Therefore, the Ld. RP is granted one more opportunity to serve fresh notice through email as well as through speed post and file an affidavit of service along with tracking report within two weeks. The Ld. RP is also permitted to take out notice through paper publication mentioning the current status of the case and also the next date of hearing; and file the compliance affidavit for the same within two weeks. List the case on **03.09.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**